

14. HTIRLOT
15. DHAMAPUR T SANGAMESH-
WAR
16. ADUR
17. PEVE
18. TAWASAL
19. KUTRE
20. SHICAL
21. NANDGAON
22. HAREHERI
23. KARBUDE
24. PHANSOP
25. ANSURE
27. DHAULVALLI
28. KELAWALI
29. PRABANVALLI
30. MATOND
31. BURHAMBAD
32. DABHOLE

**Telephone Exchange at Makhajan in
Ratnagiri District (Maharashtra)**

8034. SHRI BAPUSAHEB PARU-
LEKAR: Will the Minister of COM-
MUNICATIONS be pleased to state:

(a) whether it is a fact that a telephone exchange was sanctioned at village Makhajan in Sangameshvar taluka in Ratnagiri District in Maharashtra long back;

(b) whether material for this exchange such as poles, wire have been taken to the village but no construction has started and the material is lying on road for many months;

(c) whether the Government are aware that the villagers are ready to provide accommodation to house the exchange; and

(d) the difficulties in not commencing the work and when the exchange would be commissioned?

**THE MINISTER OF STATE IN
THE MINISTRY OF COMMUNICA-
TIONS (SHRI KARTIK ORAON):**

(a) Yes, Sir. A scheme for providing a 25-lines small automatic exchange at Makhajan has been sanctioned on 20th March, 1960;

(b) The line materials referred to are meant for other works.

(c) A few offers have been received for accommodation of telephone exchange at Makhajan. Negotiations for renting suitable building are in progress by the local authorities.

(d) The normal lead time between sanction of the proposal for an exchange of this type and its actual commissioning is about 24—30 months. The main equipment for this exchange is not yet available.

Installation will be taken up after receipt of the equipment and pending stores and finalisation of the renting out of a suitable building.

**Water Scarcity in R.K. Puram
New Delhi**

8035. SHRI R. L. P. VERMA:

**SHRI RAGHUNATH SINGH
VERMA:**

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that the residents of Sector-III, R. K. Puram, New Delhi face great hardship during every summer season due to scarcity of water and the residents of First Floor are always the worst sufferers because on certain days they have to go without water;

(b) if so, the action being taken by Government to alleviate the hardship of the people living there;

(c) whether Government are also aware that even during the months of January, February and March, 1961 water was available up to 7.30 A.M. to the residents of first floor; and

(d) if so, the reasons therefore and the steps taken by Government to ensure that these people get regular supply of water during the coming summer?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NA-
RAIN SINGH):** (a) to (d). The in-
formation is being collected and will
be laid on the Table of the Sabha.

**Routing of STD facility through T.T.
System in Delhi**

8036. SHRI R. L. P. VERMA: Will
the Minister of COMMUNICATIONS
be pleased to state:

(a) whether it is a fact that STD
facility in respect of 71 and 25 ex-
changes has been routed through a
Trunk Tandom system instead of
Trunk Auto Exchange in Delhi;

(b) whether Government are
aware that public is facing great
difficulty under the new arrange-
ments and one cannot get out station
number even during lean hours; and

(c) if so, the action Government
propose to take to ease the situation?

**THE MINISTER OF STATE IN
THE MINISTRY OF COMMUNICA-
TIONS (SHRI KARTIK ORAON):**

(a) Yes, Sir. STD facility on level
'O' for exchanges '71' and '25' has
been provided via outgoing trunk
tandom with overflow/alternate route
via Trunk Auto Exchange.

(b) No complaint so far has been
received regarding unsatisfactory
working of this arrangement.

(c) Question does not arise.

**Government accommodation to the
children of retiring Government
employees**

**8037. SHRI RAGHUNATH SINGH
VERMA:**

**SHRI ATAL BIHARI
VAJPAYEE:**

SHRI R. L. P. VERMA:

SHRI T. S. NEGI:

**SHRI CHANDRADEO
PRASAD VERMA:
SHRI SATISH PRASAD
SINGH:**

Will the Minister of WORKS AND
HOUSING be pleased to refer to the
reply given to Unstarred Question
No. 3840 on the 15th December, 1980
regarding Government accommoda-
tion to the children of retiring Gov-
ernment employees and state:

(a) whether a decision has since
been taken in this regard;

(b) if so, the details thereof; and

(c) how many such cases are pend-
ing with the Government at present?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NA-
RAIN SINGH):** (a) Yes, Sir.

(b) The Government have decided
that:—

(i) the spouse, dependent sons
or unmarried daughters residing
with retiring parent(s) in Govern-
ment service and eligible otherwise
for general pool accommodation
would be eligible for ad hoc allot-
ment of Government accommoda-
tion if he/she is working in an
office eligible for allotment of
general pool accommodation, pro-
vided such dependent had been
residing with the retiring officer
for a continuous period of three
years preceding the date of retire-
ment of the retired officer. In case,
however, a person is appointed to
Government service within a
period of three years preceding the
date of retirement or had been
transferred to the place of posting
of the parent any time within the
preceding three years, the date on
which he was so appointed or
transferred would be the date cru-
cial for the purpose;

(ii) the cases arising on or after
the 7th November, 1979, would be
dealt with under the criteria laid